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**THE KERALA MUNICIPAL COUNCILS (EXTENSION OF TERM OF  
OFFICE OF COUNCILLORS) ACT, 1979 [\[1\]](#)**

(ACT 7 OF 1979)

An Act, to provide for the further extension of the term of office of the councillors of municipalities other than the Changanacherry and Tirur Municipalities.

*Preamble.*-WHEREAS it is expedient to provide for the further extension of the term of office of the councillors of municipalities other than the Changanacherry and Tirur Municipalities;

BE it enacted in the Thirtieth Year of the Republic of India as follows:-

1. *Short title and commencement.*-(1) This Act may be called the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1979.

(2) It shall be deemed to have come into force on the 31 st day of October, 1978.

2. *Extension of term of office of municipal councillors.*—Notwithstanding anything contained in the Kerala Municipalities Act, 1960 (14 of 1961), the term of office of the councillors of all the municipalities constituted under the said Act, other than the Changanacherry and Tirur Municipalities, which expires on the 1 st day of November, 1978, shall extend upto noon on the 1 st day of October, 1979.

3. *Repeal and saving.*-(1) The Kerala Municipal Councils (Extension of Term of Office of Councillors) Ordinance, 1978 (21 of 1978), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

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